# GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

# LOK SABHA UNSTARRED QUESTION NO. 189 TO BE ANSWERED ON 2<sup>ND</sup> FEBRUARY, 2018

### VIOLATION OF PNDT ACT

### 189. SHRIMATI RAKSHATAI KHADSE:

## Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government maintains the details of the number of convictions/ FIRs lodged under the Pre-Conception and Pre-Natal Diagnostic Techniques (PNDT) Act, 1994;
- (b) if so, the details thereof during the last three years, State-wise; and
- (c) the steps taken/being taken by the Government to strengthen PNDT Act?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a) & (b): Yes, as per the information received from State/UT Governments, 71 convictions were secured during 2014-15, 88 convictions were secured during 2015-16 and 61 convictions were secured during 2016-17. Detail of number of Convictions is annexed.
- (c): The Government has enacted the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, for prohibition of sex selection before or after conception and for prevention of misuse of pre-conception and pre-natal diagnostic techniques for sex determination.

The Government of India besides enactment of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, has adopted a multi-pronged strategy entailing activities for awareness generation and advocacy measures to build a positive environment for the girl child.

Besides intensifying effective implementation of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 through amendment in various provisions of the Rules, the Government is rendering financial support to the States and UTs for operationalization of PNDT Cells, Capacity Building, Orientation & Sensitisation Workshop, Information, Education and Communication campaigns and for strengthening structures for the implementation of the PC & PNDT Act under the National Health Mission (NHM).

Further, National/regional level reviews/Capacity building workshops/Video Conferences are conducted annually by Ministry of Health and Family Welfare for various officials, Appropriate Authority of State/UTs, state Judiciary besides ensuring National Inspection and Monitoring Committee (NIMC) visits and inspections to sensitive districts and states.

Directions given by Hon'ble Supreme Court for effective implementation of the Act/Rules have been communicated to all the concerned.

Regular IEC/awareness through major national dailies and DD/AIR on important provisions of the Act are under taken.

S.No	States/ UTs	Year wise Convictions		
		2014-15	2015-16	2016-17
1	Andhra Pradesh	0	0	0
2	Arunachal Pradesh	0	0	0
3	Assam	0	0	1
4	Bihar	0	0	0
5	Chhattisgarh	0	0	1
6	Goa	0	0	0
7	Gujarat	0	9	2
8	Haryana	8	9	3
9	Himachal Pradesh	0	0	0
10	Jammu & Kashmir	0	0	0
11	Jharkhand	0	0	0
12	Karnataka	0	0	0
13	Kerala	0	0	0
14	Madhya Pradesh	0	0	1
15	Maharashtra	12	6	9
16	Manipur	0	0	0
17	Meghalaya	0	0	0
18	Mizoram	0	0	0
19	Nagaland	0	0	0
20	Odisha	0	0	0
21	Punjab	2	1	0
22	Rajasthan	48	31	29
23	Sikkim	0	0	0
24	Tamil Nadu	0	18	0
25	Telengana	0	1	1
26	Tripura	0	0	0
27	Uttarakhand	0	1	0
28	Uttar Pradesh	1	6	4
29	West Bengal	0	0	0
30	A & N. Island	0	0	0
31	Chandigarh	0	0	0
32	D. & N. Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi	0	6	10
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	Total	71	88	61